

REFERENCE TO NOTICE FOR
MOTION FOR PAPERS ON THE
KADAM DAM

SHRI V. PRASAD RAO (Andhra Pradesh): Sir, I gave notice for papers on the Kadam Dam which is worth Rs. 2 crores; but suddenly we find with 12 inches of rain the whole dam which has recently been completed—only three months back—at a cost of Rs. 2 crores, is washed away. We want an explanation.

REFERENCE TO NOTICE FOR
HALF-AN-HOUR DISCUSSION ON
THE GANGA BARRAGE SCHEMES—
continued

DR. A. N. BOSE: What is the reply to my query?

MR. CHAIRMAN: A statement will be made. You can ask for clarification etc. then. That is the reply.

DR. A. N. BOSE: But I want a discussion over this statement.

MR. CHAIRMAN: Which statement?

DR. A. N. BOSE: This statement, now placed on the Table.

MR. CHAIRMAN: Then give notice of a resolution.

REFERENCE TO NOTICE FOR
HALF-AN-HOUR DISCUSSION ON
THE FIXING OF LAND CEILING IN
ANDHRA PRADESH

DR. R. B. GOUR (Andhra Pradesh): Sir, I gave notice for a half-an-hour discussion on a question arising from the fixing of a ceiling on land in Andhra Pradesh. I don't know what has happened. How is it that this non-official business is not taken seriously?

MR. CHAIRMAN: We are taking it seriously?

DR. R. B. GOUR: Not you, Sir, but the Government.

MR. CHAIRMAN: The Government too.

Yes, Mr. Dave.

REFERENCE TO INSECURITY IN
KAMLA NAGAR

SHRI H. N. KUNZRU (Uttar Pradesh): Before you deal with legislative business, I should like to refer to the report that has appeared in the papers about the insecurity prevailing in Kamla Nagar. Yesterday the matter was brought to the notice of the Home Minister and he was not prepared then to deal with it; but I understand, he promised to look into the matter and to obtain information from the authorities and to pass it on to the House today.

MR. CHAIRMAN: Well, there must be either a motion or a resolution or a short-notice question. If you give it, he will answer it.

THE WORKING JOURNALISTS
(FIXATION OF RATES OF
WAGES) BILL, 1958—
continued

SHRI ROHIT M. DAVE (Bombay): Mr. Chairman, last afternoon when the House adjourned for the day I was saying that the Bill which is before the House cannot be considered in isolation, but has to be viewed as the latest link in a chain of events which are spread over eight years. It was, Sir, in the year 1950 that the Indian Federation of Working Journalists for the first time raised the question on an all-India level regarding their salaries and wages, and since that time a number of measures have been taken by the Government and by the Federation to see that their just demands are met. I am pleading for viewing this particular Bill in its historical perspective because of the fact that unless we look at it from this perspective, it will not be possible for us to consider the various pleas that have been taken on the floor of the